

Central Administrative Tribunal
Principal Bench

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OA No.712/2004

New Delhi this the 2nd day of April, 2004

Hon'ble Shri V.K. Majotra, Vice-Chairman (A)

Suresh Chandra Sharma S/o Shri Beni Ram Sharma
R/o Village and Post Jarua Katra
Agra (U.P.)

-Applicant

(By Advocate: Shri D.P. Sharma)

Versus

1. Union of India
through Secretary
Ministry of Human Resources Development
(Department of Education)
Govt. of India
New Delhi.

2. The Director,
Central Institute of Hindi
(Ministry of Education Govt. of India)
Shitla Road, Agra (U.P.)

3. The Registrar
Central Institute of Hindi
(Ministry of Education, Govt. of India)
Shitla Road, Agra (U.P.)

-Respondents

ORDER (Oral)

Learned counsel heard.

2. Applicant has challenged order dated 3/5.5.1994 by which his services were terminated. He has filed an MA seeking condonation of delay in filing this OA. Learned counsel stated that applicant has been seriously ill and was not in a position to file this OA earlier. While applicant's services were terminated on 5.5.1994, the delay of about 10 years has occurred in filing the present OA. Applicant had made a representation to respondents on 24.4.1996 and thereafter he had not taken any step either with the respondents or towards approaching the Tribunal. I am

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not satisfied with the explanation for such an inordinate delay in filing the OA and as such this OA is not maintainable having not been filed within the prescribed limitation. However, applicant had filed Annexure A-15 dated 9.9.2003 to respondent No.1 for cancellation of Annexure A-1, reinstatement and for sanctioning invalid pension. Respondents may take a sympathetic view in the facts and circumstances of the case and decide applicant's representation.

3. OA is dismissed in limine with the above observations.

V.K. Majotra
(V.K. Majotra) 2.4.04
Vice-Chairman (A)

cc.